T.C.P No.41/(MAH)/2014 IA No. 11/2015

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE PARTIES: Shri Kamal Sharma V/s. M/s. Hitech Auto Emission Control Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	NAME	DESIGNATION		SIGNATURE
[×	Nishtha 1 with Mr. 1/6 Dhruve		Adv. for Petitioner.	Allow.
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ORDER I.A. No. 11/2015 IN T.C.P No. 41/397-398/CLB/MB/MAH/2014

- The Learned Representative of the Petitioner is present.
- From the side of the Respondent, a letter is placed on record stating therein that R-2 Mr. Vijay Sharma aged 60 years is advised rest due to High Blood Pressure, hence seeking adjournment.
- The Learned Counsel of the Petitioner has vehemently objected, the adjournment sought on several occasions by the Respondents in the past.
- 4. It has also been pleaded that the Learned Representative of the Respondent can attend and argue the matter because the legal question of maintainability in IA No. 11 filed by the Respondent is subjudice before this Bench.

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I.A. No. 11/2015 IN T.C.P No. 41/397-398/CLB/MB/MAH/2014 -2-

- The objection of the Petitioner considering the past conduct, appears to be correct. However, considering the evidences on the record about the ill-health, a last chance is granted to the Respondent.
- In case of non-appearance on the next date of hearing, the matter shall be proceeded ex-parte qua the Respondents. Adjourned to 28.06.2017.

Sd/-M.K. Shrawat Member (Judicial)

Dated: 25.04.2017

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